

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

WRIT PETITION (CRL.) NO(s). 135 OF 2003

ANIL SHARMA

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(With appln(s) for stay, modification of Court's Order and office report) (FOR FINAL DISPOSAL)

WITH W.P(CRL.) NO. 200 of 2003

(With appln.(s) for stay and office report) (FOR FINAL DISPOSAL)

W.P(CRL.) NO. 267 of 2003

(With appln.(s) for exemption from filing O.T., directions, intervention, bringing on record addl. documents, exemption from personal appearance and office report)

(FOR FINAL DISPOSAL)

CRL. APPEAL NO. 406 of 2004

(With appln.(s) for stay, deletion of the name of respondent, directions, modification of court's order and office report)

CRL. APPEAL NO. 408 of 2004

(With appln.(s) for deletion of the name of respondent and bail, release of the petitioner and office report)

CRL. APPEAL NO. 415 of 2004

(With appln.(s) for directions, deletion of the name of the respondent, exemption from filing c/c of the impugned judgment and office report)

CRL. APPEAL NO. 412 of 2004

(With appln.(s) for stay and office report)

CRL. APPEAL NO. 413 of 2004

(With appln.(s) for stay)

CRL. APPEAL NO. 414 of 2004

(With appln.(s) for stay, exemption from filing c/c of the impugned judgment, exemption from surrendering)

CRL. APPEAL NO. 410 of 2004

(With appln.(s) for stay and office report)

CRL. APPEAL NO. 411 of 2004

(With appln.(s) for exemption from filng c/c of the impugned judgment, deletion of the name of respondent, stay, bringing LRs on record and office report)

CRL. APPEAL NO. 407 of 2004

(With appln.(s) for stay, deletion of the name of respondent and office report)

W.P(CRL.) NO. 5-6 of 2005

(With appln.(s) for interim relief and office report) and

CRL. APPEAL NO. 982 of 2006(With office report)

WITH

CRL.APPEAL NO.1492/2007 (With office report)

Date: 22/01/2008 These Petitions/appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

.....2.

-2-

For Petitioner(s) Mr. Anil Karnwal, Adv.
Mr. Anil Sharma, Adv.
Mr. Varinder Kumar Sharma, Adv.

WP(Crl)200/03 Dr. Ramesh K. Haritash, Adv.
Mr. Syed Rehan, Adv.
Mr. Sanjeev Kumar Bhardwaj, Adv.
Dr. Kailash Chand, Adv.

WP(Crl)267/03 Mr. Krishnan Venugopal, Adv.
Mr. Sidharth Singh, Adv.

Mr. Abir, Adv.
Mr. Paramanand Pandey, Adv.
Mr. Radhakrishna Kumar, Adv.
Mr. Naresh Kumar, Adv.
Mr. Radhakant Tripathi, Adv.

Mr. Amrit Singh, Adv.
Mrs Rachna Gupta, Adv.

In Crl.A.414/04 Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. V.N. Raghupathy, Adv.

State of Meghalaya in Crl.A.410/04 Mr. Ranjan Mukherjee, Adv.
Mr. S.C. Ghosh, Adv.

Crl.A.411/04 Mr. M.P. Shorawala, Adv.

Crl.A.407/04 Ms. Kiran Suri, Adv.

Mr. Ajay Veer Singh, Adv.
Mr. B.S. Jain, Adv.
Mr. Manish Raghav, Adv.
Mr. Anand Mishra, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

Crl.A.982/06 Gp. Capt, Karan Singh Bhati, Adv.
Ms. Rekha Giri, Adv.

Mr. Badri Prasad Singh, Adv.

Crl.A.1492/07 Mr. Mithilesh Kumar Singh, Adv.(A.C.)

For Respondent(s)
Union of India Mr. G.E. Vahanvati, SG
Mr. Devadatt Kamat, Adv.
Mr. Samir Ali Khan, Adv.
Ms. Sushma Suri, Adv

Mrs. Santosh Singh ,Adv

Mr. Harkesh Chand Aggarwal, Adv.
Mr. Jetendra Singh, Adv.
Mr. S.K. Sabharwal ,Adv

.....3.

-3-

State of Bihar Mr. Gopal Singh, Adv.
Mr. Anukul Raj, Adv.
Mr. Manish Kumar, Adv.

State of Haryana Mr. Manjit Singh, Addl.AG
Mr.T.V.George ,Adv
Mr. Vikram S. Mawari, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

State of Karnataka Mr. Sanjay R. Hegde, Adv.

State of W.B. Mr. Tara Chand Sharma, Adv.
Ms. Neelam Sharma, Adv.
Mr. Rajeev Sharma, Adv.

St. of Uttarakhand Mr. Jatinder K. Bhatia, Adv.
Mr. B.N. Jha, Adv.

State of H.P. Mr. J.S. Attri, Addl. AG

Mr. Subramonium Prasad, Adv.

Crl.A.406/04	Mr. Shiva Pujan Singh, Adv. Ms. Niranjana Singh, Adv. Mr. G.H. Mirza, Adv.
St. of Maharashtra	Mr. Ravindra Keshavrao Adsure, Adv.
Tamil Nadu & Pondicherry	Mr. V.G. Pragasam, Adv. Mr. S. Joseph Aristotle, Adv. Mr. S. Prabu Ramasubramanian, Adv. Mr. Ranjan Mukherjee, Adv. Mr. Ansar Ahmad Chaudhary, Adv. Mr. P.V. Dinesh, Adv.
State of Tripura	Mr. Gopal Singh, Adv. Mr. Rituraj Biswas, Adv. Ms. Naresh Bakshi, Adv.
State of J&K	Mr. Anis Suhrawardy, Adv.
State of Jharkhand	Mr. B.B. Singh, Adv. Mr. Kumar Rajesh Singh, Adv.
State of Orissa	Mr. Janaranjan Das, Adv. Mr. Swetaketu Mishra, Adv.
St. of Chhattisgarh	Mr. Atul Jha, Adv. Mr. Dharmendra Kumar Sinha, Adv.
4.
	-4-
St of Arunachal Pradesh	Mr. Anil Shrivastav, Adv. Mr. Ritu Raj, Adv.
State of Manipur	Mr. Khwairakpam Nobin Singh, Adv. Mr. David Rao, Adv. Mr. Tarun Jamwal, Adv. Mr. S. Biswajit Meitei, Adv. Mr. Vijay Prakash, Adv.
State of Sikkim for	Mr. A. Mariarputham, Adv. Ms. Aruna Mathur, Adv. M/s. Arputham, Aruna & Co, Adv.
State of Goa	Ms. A. Subhashini, Adv. Mrs. Anil Katiyar, Adv.
State of Assam for M/s. Corporate Law Group,	Mr. Avijit Roy, Adv. Mr. Ranjan Mazumdar, Adv. Mr. Riku Sarma, Adv. Adv.
UT of Chandigarh	Mr. Ashoka Kumar Thakur, Adv. Mr. Ram Ekbal Roy, Adv. Mr. M.P. Jha, Adv.
All U.Ts. & NCT Delhi	Mrs. Asha G. Nair, Adv. Mr. S. Wasim A. Qadri, Adv. Mr. Vikas Sharma, Adv. Mr. D.S. Mahra, Adv.
H.C. of M.P.	Mr. C.D. Singh, Adv. Mr. Merusagar Samantaray, Adv.

Mr. Vairagya Vardhan, Adv.
Mr. Sunny Chowdhary, Adv.

State of Nagaland Ms. Sumita Hazarika, Adv.

WP(Crl)267/03 Mr. Himinder Lal, Adv.

Mr. Praveen Chaturvedi, Adv.

State of Mizoram Mr. K.N. Madhusoodhanan, Adv.
Mr. Bharat Swaroop Sharma, Adv.
Mr. R. Sathish, Adv.

Mr. P.K. Jain, Adv.

State of Punjab Dr. S.K. Verma, Adv.
Mr. Ajay Pal, Adv.
Mr. Rahul Malik, Adv.
Mr. Nikhil Jain, Adv.

.....5.

-5-

State of U.P. Mr. Ratnakar Dash, Sr. Adv.
Mr. Sahdev Singh, Adv.
Mr. Kamendra Mishra, Adv.
Mr. Rajeev Dubey, Adv.
Mr. C.P. Pandey, Adv.

State of Rajasthan Mr. Aruneshwar Gupta, AAG
Mr. Naveen Kumar Singh, Adv.
Mr. Shashwat Gupta, Adv.

Mr. Harbans Lal Bajaj, Adv.

Mr. Anuvrat Sharma, Adv.

Mrs. Hemantika Wahi, Adv.
Ms. Pinky Behera, Adv.

Mr. Anoop G. Choudhari, Sr. Adv.
Mrs. June Choudhari, Sr. Adv.
Mr. Devendra Kumar Singh, Adv.
Mrs. D. Bharati Reddy, Adv.

UPON hearing counsel the Court made the following
ORDER

List it in the next week as prayed for.

In the meantime counter affidavit may be furnished to the
other side.

(Ravi P. Verma)
Court Master

(Anand Singh)
Court Master